



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - I SECTION)**MINUTES OF THE NORMS COMMITTEE- I****MEETING No.** NC/1/MEET/Jan/202526/15**DATED:** 09/01/2026Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jan/202526/15 dated 09/01/2026 of Norms Committee - I for the year 2025-26 was held on 09/01/2026 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	RANDHEEP THAKUR, Joint DGFT	DGFT(HQ)
2	Ashwani Ojha, Deputy Director	DGFT(HQ)
3	Kamlesh Singh, Assistant Section Officer	DGFT(HQ)
4	Shaish Kumar, Technical Consultant	DGFT
5	Sk Bhatnagar, Technical Consultant	DGFT
6	Sushil Jain, Technical Consultant	Department for Promotion of Industry & Internal Trade, Ministry of Commerce & Industry
7	Vishan Agrawal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	DEEPSEA TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000673AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ATHARVA FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002709AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	3 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	LG ELECTRONICS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003121AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i) Details of the export product, including design and specifications, calculations, and brief notes on the export product as well as the import inputs. ii) Declaration as prescribed under Annexure 'A' to Trade Notice No. 1/06 dated 07.06.2005.	

- iii) Declaration as prescribed under the Annexure to Trade Notice No. 4/AM06 dated 06.07.2005.
- iv) Declaration as prescribed under Annexure 'A' to Trade Notice No. 12/AM05 dated 10.03.2005.
- v) Declaration as prescribed under Annexure 'A' to Trade Notice No. 03/AM11 dated 08.10.2010.
- vi) Declaration as required under Para 4.07 and Para 4.15 of the Handbook of Procedures (HBP).
- vii) As per Central Excise (CE) certification, the FOB value of exports for the preceding financial years is shown as Nil, whereas the application indicates an FOB value of ₹1,531.02. The discrepancy may be clarified.
- viii) Production and consumption data of the manufacturer/supporting manufacturer for the preceding three licensing years, duly certified by a Chartered Accountant/Cost and Works Accountant/Jurisdictional Central Excise Authority. In cases of no past production, certification from the Jurisdictional Central Excise Authority based on production batch sheets may be submitted. Separate batch-wise records of input consumption shall be maintained for this purpose.
- ix) As per CE certification, the total value for the PC Notebook is indicated as ₹11,22,85,104.72 (USD 1,277,418.71), whereas the CIF value mentioned in the application is ₹11,36,90,265.56 (USD 12,77,418.71). The discrepancy may be reconciled.
- x) Per-unit quantity requirements for each export product as certified by CE differ from the quantities mentioned in the application. The same may be reconciled.
- xi) RCMC and IEM certificates, as indicated in the application, may be submitted.
- xii) Certificate from Chartered Accountant/Cost Accountant/Company Secretary, as prescribed under Appendix 5B, may be submitted.

Case stands deferred.

Case No.	4 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003792AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003803AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms against AA No.	

0511004784 dated 16/09/2021 as per comments of DPIIT dated 09.01.2026, as under:

1. Net weight of export item may be specified as 370 MT.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e 1,75,000 Kgs as 1.03 Kgs/Kg content in the export item as claimed by the firm.
3. Import item at Sl.No. 2 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e 52,000 Kgs as 1.03 Kgs/Kg content in the export item as claimed by the firm.
4. Quantity of import item at Sl.No.3 may be allowed as 106 Nos. on net to net basis. However, the weight of this item may be allowed as 15,017 Kgs. as 1.015 Kgs/Kg content in the export item as claimed by the firm.
5. Import item at Sl.No. 4 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e 59000 Kgs as 1.032 Kgs/Kg content in the export item as claimed by the firm.
6. Import item at SI No. 5 may be omitted as it is not used in the export item.
7. Import items at Sl.No.6 to 11 (Welding consumables) may be allowed as 4,850 Kgs., 4,200 Kgs., 4,200 Kgs., 150 Kgs. , 320 Kgs.& 300 Kgs. respectively.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003807AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms against AA No. 0510415637 dated 26/10/2020 as per comments of DPIIT dated 09.01.2026, as under:

1. Net fabricated weight of export items at Sl. No 1 may be specified as 850 MT.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 6,26,922 Kgs as 1.05 Kgs/Kg content in the export item as claimed by the firm.
3. Quantity of import item at Sl.No.2 may be allowed as 2 Nos. on net to net basis. However, the weight of this item may be allowed as 44,418 Kgs. as 1.01 Kgs/Kg content in the export item at Sl.No.1 as

claimed by the firm.

4. Quantity of import item at SI.No.3 may be allowed as 1 No. on net to net basis. However, the weight of this item may be allowed as 1668 Kgs. as 1.01 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
5. Quantity of import item at SI.No.4 may be allowed as 2 Nos. on net to net basis. However, the weight of this item may be allowed as 868 Kgs. as 1.01 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
6. Quantity of import item at SI.No.5 may be allowed as 1 No.(48Kgs.) on net to net basis in the export item at SI.No.1 as claimed by the firm.
7. Import items at SI No. 6 to 10 may be omitted as not used in the export items.
8. Quantity of import item at SI.No. 11 allowed as 48 Kgs. on net to net basis in the export item at SI.No.1 as claimed by the firm.
9. Quantity of import item at SI.No.12 may be allowed as 860 Kgs as 1.05 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
10. Import item at SI No. 13 may be omitted as it is not used in the export items.
11. Import item at SI.No.14 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 9,897 Kgs as 1.043 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
12. Import item at SI.No.15 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 991 Kgs as 1.048 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
13. Import items at SI No. 16 &17 may be omitted as not used in the export items.
14. Import item at SI.No.18 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 8,857 Kgs as 1.05 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
15. Import item at SI.No.19 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 8,779 Kgs as 1.046 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
16. Import item at SI.No.20 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 1,45,279 Kgs as 1.048 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
17. Quantity of import item at SI.No. 21 allowed as 6958 Kgs.(4 Sets) on net to net basis in the export item at SI.No.1 as claimed by the firm.
18. Quantity of import item at SI.No.22 to 25 may be allowed as 12 Nos., 24 Nos., 6 Nos., & 48 Nos., respectively on net to net basis in the export item at SI.No.1.
19. Import item at SI No.26 may be omitted as it is not used in the export items.
20. Quantity of import item at SI.No. 27 allowed as 100 Kgs.on net to net basis in the export item at SI.No.1 as claimed by the firm.
21. Import items at SI No.28 & 29 may be omitted as not used in the export items.
22. Import item at SI.No.30 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 6,596 Kgs as 1.05 Kgs/Kg content in the export item at SI.No.1.
23. Import item at SI No.31 may be omitted as it is not used in the export items.
24. Import item at SI.No.32 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e 27,500 Kgs as 1.045 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.

25. Quantity of import items at SI.No.33 to 36 (Welding Consumables) may be allowed as applied for i.e 13,000 Kgs., 19,000 Kgs., 19,000 Kgs., & 1000 Kgs. respectively .
26. Import items at SI No.37 & 38 may be omitted as not used in the export items.
27. Import item at SI No.39 may be omitted as the import item is same as export item at SI.No.2 with no manufacturing activity.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	OPLUS CASTING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004528AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. THE DESCRIPTION OF THE EXPORT PRODUCT IS VAGUE. SUBMIT EXACT DESCRIPTION OF THE EXPORT PRODUCT.
- ii. WHAT IS THE WEIGHT OF EACH EXPORT PRODUCT?
- iii. WHAT IS THE CHEMICAL COMPOSITION OF THE EXPORT PRODUCT? SUBMIT COLOURED PHOTOGRAPH OF THE EXPORT PRODUCT.
- iv. WHAT IS THE CHEMICAL COMPOSITION OF THE IMPORTED PIG IRON? SUBMIT THE CERTIFICATE OF THE CHEMICAL ANALYSIS.
- v. SUBMIT MATERIAL BALANCING SHEET OF THE RAW MATERIALS (WEIGHT PIG IRON, MS INSERTS, STEEL SHOTS) VERSES WEIGHT OF THE EXPORT ITEMS ACCORDING TO THE CHEMICAL COMPOSITION.

Case stands deferred.

Case No.	8 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00007151AM24

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004935AM26
RA File Number	NA
Licence No and Date	0910007668/10/10/2001

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 01.01.2026, as under:

Export Product: GAS TURBO GENERATOR – 2 SETS

List of Raw Materials:

Item Sl. No	Description of the Import Item	Qty to be allowed	Net Qty	UOM	% Wastage to be allowed on net content	Remarks
209	CS/BQ PLATES /HT PLATES	220	209.5	MT	5%	
210	AP PLATES	30	29.4	MT	2%	
211	SS SHEETS /PLATES	40	39.21	MT	2%	
212	CS PIPES	40	39.6	MT	1%	
213	SS PIPES	35	34.65	MT	1%	
214	W.F BEAMS	160	158.4	MT	1%	

215	SQUARES / SHEETS / WIRE	3	2.97	MT	1%	Taking clue from SION C-1647
216	ROUND	70	69.3	MT	1%	
219	NON FERROS PLATES	1	0.99	MT	1%	
220	HRNGO /CRNGO STEEL COILS/SHEETS	240	228.5	MT	5%	
221	NON-MAGNETIC STEEL ROUNDS	2	1.98	MT	1%	
222	NON-MAGNETIC STEEL FLATS	4	3.96	MT	1%	
223	SCRAPER FIN PROFILE	1	0.99	MT	1%	
224	I-BEAMS (SPEC AA10112)	4	3.96	MT	1%	
225	SILVER BEARING CU CONDUCTORS	15	14.85	MT	1%	
226	WEDGE PROFILES	6	5.94	MT	1%	

Sl. Nos – 1 to 6, 8 to 69, 71 to 177, 192 to 204, 217 and 218: may be allowed as components on net to net basis under GN-4 with accountability clause.

Sl. Nos – 7, 70, 178 to 191, 205 to 208: may be allowed as Consumables upto 2% of FOB value of Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001749AM26

RA File Number		018005001701 AM09					
Licence No and Date		0410101782/22/01/2009					
Norms Committee Decision:							
The Committee considered the case as per agenda and decided to modify the ad-hoc norms fixed in NC-1 meeting dated 02.11.2010 taking cue from SION C-1647 as per comments of MHI dated 05.01.2026, as under:							
Export Product: 2 Sets							
Item Sl. No.	Earlier Norms approved (per set)		Recommendation (per set)				
	% wastage allowed	Qty allowed	% wastage	Net Export weight	Qty Allowed	Remarks	
1	3%	746 MT	3%	786.19 MT	810.50 MT	% wastage remains same. Change in input quantity due to design changes during execution.	
2	3%	201 MT	3%	191.58 MT	197.54 MT		
3	Negligible	16 MT			Not imported	May be deleted	
4	Negligible	9 MT	3%	5.09 MT	5.25 MT	Change in input quantity due to design changes during execution.	
5	Negligible	2 MT			Not imported	May be deleted	
6	2%, 10%	3293 MT	4%	2940.48 MT	3063 MT	Change in input quantity due to design changes during execution.	
7	2%, 30%	3224 MT	4%	1323.36 MT	1378.5 MT		
8	2%	117 MT	4%	35.09 MT	36.53 MT		
9	2%	60.2 MT, 3000 Nos	2%	37.24 MT	38.00 MT		
10	Nil	42 MT	2%	38.24 MT	39.02 MT		
11,18,22, 24-30, 32,33,41,42	Net to net	components			As per AA	May be allowed on net to net basis under GN-4.	

12-16,19-21, 23,31,34,35, 37-40, 43-45	Net to net	components			Not Imported	May be deleted	
17	Deleted		Deleted				
36	Deleted		Nil	97 MT	97 MT	May be allowed on net to net basis, due to the customer contract requirement of Aluminium sheets as outer casing material for boiler insulation.	
46 - 74	Spares	As per spare policy				Spares. As per spare policy	
75 - 97	Spares	As per spare policy			Not Imported	May be deleted	
Export Product total weight: 41614 MT			Export Product total weight: 33877 MT				

Note on Export Product weight: 15271 MT *exclusive* of indigenous supplies to project site before Advance Authorization date; 33877 MT *inclusive* of indigenous supplies to project site before Advance Authorization date.

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001862AM26
RA File Number	018005000199 AM10
Licence No and Date	0410103657/03/04/2009
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms fixed in NC-1 meeting dated 12.10.2010 as per comments of MHI dated 05.01.2026, as under:	
Export product: 2 sets	

Item Sl. No.	Earlier Norms approved (per set)		Revised Norms (per set)			
	% wastage allowed	Qty allowed	% wastage	Net Export weight	Qty Allowed	Remarks
1	3%	746 MT	3%	76.15 MT	78.50 MT	Change in input quantity due to design changes during execution.
2	3%	201 MT	3%	163.93 MT	169 MT	
3-5	negligible	27 MT			Not imported	May be deleted
6	2%, 10%	3293 MT	4%	2337.12 MT	2434.50 MT	Change in input quantity due to design changes during execution.
7	2%, 30%	1831 MT	4%	1462.08 MT	1523.00 MT	
8	2%	117.3	4%	55.20 MT	57.50 MT	
9	Nil	61 MT, 274 Nos	2%	112 Nos	112 Nos	
10	Nil	42 MT	2%	0.74 MT	0.75 MT	May be allowed on net to net basis under GN-4.
11-12, 17,19,23,31,32,33	Net to net	components	Net to net	components	As per AA	
13,15,16 & 20	Net to net	components			Not Imported	May be deleted

14,18 & 25	Deleted		Deleted			
21,22,24 to 30, 34 to 42	Net to net	components			Not Imported	May be deleted
43 to 71	Spares	As per spare policy			Not Imported	May be deleted
Export product total weight: 41514 MT			Export product total weight: 38162 MT			

Note on Export Product weight: 17440 MT *exclusive* of indigenous supplies to project site before Advance Authorization date; 38162 MT *inclusive* of indigenous supplies to project site before Advance Authorization date.

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001869AM26
RA File Number	018005000200 AM10
Licence No and Date	0410103660/03/04/2009

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms fixed in NC-1 meeting dated 08.06.2010** as per comments of MHI dated 05.01.2026, as under:

Export Product: Total 2 sets

Item Sl. No.	Item description	Earlier Norms approved (per set)		Revised Norms (per set)				
		% wastage allowed	Qty allowed	% wastage	Net Export weight	Qty Allowed	Remarks	
1	Carbon steel	3%	745.70	3%	765.82	789.50 MT	% wastage	

	plates,sheets,strips, flats, coils		MT		MT		remains same. Change in input quantity due to design changes during execution.	
2	Alloy steel plates,sheets,strips, flats, coils	3%	200.8 MT	3%	198.85 MT	205 MT	% wastage remains same. Change in input quantity due to design changes during execution	

Export Product weight: Earlier export product weight approved: 44970 MT

Note on Export Product weight: 29586 MT *exclusive* of indigenous supplies to project site before Advance Authorization date; 44303 MT *inclusive* of indigenous supplies to project site before Advance Authorization date.

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001753AM26
RA File Number	018005000325 AM10
Licence No and Date	0410107117/21/08/2009
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

HQ File Number	HQRNORM REVIW00001861AM26
RA File Number	018005000336 AM10
Licence No and Date	0410107196/25/08/2009
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00002445AM25
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005243AM25
RA File Number	092404000055 AM18
Licence No and Date	0910065045/15/05/2017
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	18 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005363AM25
RA File Number	092404000139 AM19
Licence No and Date	0910066427/06/07/2018

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 990.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS & INVOICES)	165 NOS	STAINLESS STEEL BARS, SIZE: 120 RCS	3313.23 KGS INCLUSIVE OF 234.67% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

HQ File Number	HQRNORM REVIW00002443AM25
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	20 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004733AM26
RA File Number	052304000111 AM20
Licence No and Date	0510410946/14/06/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has vide mail dated 06.01.2026 informed that this Advance Authorization was already approved by Norms Committee in its meeting dated 16.11.2021 (offline cases) and therefore, has requested to close this Review Application. Accordingly, the Committee decided to close this case showing it as approved. RA concerned may take suitable consequential action accordingly.	

Case No.	21 / NC/1/MEET/Jan/202526/15			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026			
HQ File Number	HQRNORM REVIW00006192AM25			
RA File Number	092404000138 AM20			
Licence No and Date	0910067697/26/06/2019			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.01.2026, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE

				ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 816.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS & INVOICES)	212 NOS	GTD 450 - STAINLESS STEEL BARS, 100MM RCS	1963.30 KGS INCLUSIVE OF 140.61% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00002444AM25
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	23 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004351AM26
RA File Number	318304000139 AM20
Licence No and Date	3110067666/27/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 05.01.2026, as under:	

Export product	Qty. in Nos.	Net wt. of Export products	Import item	%wastage to be allowed on net content basis after recovery	Qty. to be allowed
CALANDRIA ASSEMBLY WITH ASSOCIATED COMPONENTS	2 Sets	80 MT	HOT ROLLED PLATES (STAINLESS STEEL) SA240 TYPE -304L	8.74%	86.992 MT
RA concerned may take suitable consequential action accordingly.					

Case No.	24 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001838AM26
RA File Number	052304000434 AM20
Licence No and Date	0510413570/10/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 07.01.2026, as under:

import 1- net to net as per GN4

2 to 5-- Net content in EP + 3% wastage.

In import item 2 add " Amorphous Silicon Dioxide "

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001839AM26
RA File Number	052304000427 AM20
Licence No and Date	0510413543/10/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 07.01.2026, as under: import 1- net to net as per GN4 2 to 5-- Net content in EP + 3% wastage. In import item 2 add " Amorphous Silicon Dioxide " RA concerned may take suitable consequential action accordingly.	

Case No.	26 / NC/1/MEET/Jan/202526/15				
Case Status	Case Approved				
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026				
HQ File Number	HQRNORM REVIW00000368AM26				
RA File Number	072404000016 AM21				
Licence No and Date	0710116365/23/04/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 16.12.2025, as under:					
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORTS	& QUANTITY	&

			QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	Front Block	5618 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M QTY: 7161.00 KGS	- 5282.67 KG INCLUSIVE OF 246.18% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
2	Block Central	4615 NOS	51320462Z - RM-Rods - 35NCD16H -DIA 34 M"M QTY: 6000.00 KGS	- 4353.67 KG INCLUSIVE OF 310.34% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
3	RECEIVER 5.56 NATO AUTO	575 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M QTY: 2587.00 KGS	- 1867.33 KG INCLUSIVE OF 336.29% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
4	RECEIVER 7.62 X 39 SEMI AUTO	1490 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M QTY: 6705.00 KGS	- 4750.67 KG INCLUSIVE OF 464.21% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
5	RECEIVER 5.56 NATO SEMI AUTO-USA	1110 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M QTY: 4995.00 KGS	- 4995.00 KG INCLUSIVE OF 403.67% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
6	RECEIVER 7.62x51	410 NOS	51136780N - RM- Rods - 35NCD16H -54X36 MM QTY: 1845.00 KGS	- 1322.00 KG INCLUSIVE OF 375.78% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
7	RECEIVER SEMI-FINISHED	510 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M	- 1620.00 KG INCLUSIVE OF 500% WASTAGE AFTER 1/3 RD

			QTY: 2295.00 KGS	RECOVERY FROM SCRAP.
8	RECEIVER 5.56 NATO AUTO	1156 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M QTY: 5202.00 KGS	- 3703.67 KG INCLUSIVE OF 423.86% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
9	SLIDE R9	2900 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M QTY: 3915.00 KGS	- 2771.00 KG INCLUSIVE OF 473.70% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
10	SLIDE RS9	1575 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M QTY: 2000.00 KGS	- 1433.33 KG INCLUSIVE OF 377.78% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
11	SLIDE F9 x 19	1500 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M QTY: 2025.00 KGS	- 1456.67 KG INCLUSIVE OF 355.21% WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.
12	SLIDE FS9	1000 NOS	51136780N - RM- Rods - 35NCD16H -54X36 M"M QTY: 1270.00 KGS	- 920.67 KG INCLUSIVE OF 314.72 % WASTAGE AFTER 1/3 RD RECOVERY FROM SCRAP.

NOTE: THE GRADE OF IMPORTED STEEL SHOULD MATCH THE GRADE OF STEEL IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006193AM25
RA File Number	092404000290 AM21
Licence No and Date	0910069158/07/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026 , as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE PARTS / BLADES NET CONTENT OF IMPORT ITEM SHALL BE 716.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	1100 NOS	STAINLESS STEEL BARS (GRADE MTB10, 10705 SIZE: 50X76, 40X63, 50X77, 52X68, 51X81, 42X68, 48X61, 61X110, 43X62)	4538.37 KGS INCLUSIVE OF 533.85% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006803AM25
RA File Number	092404000347 AM21
Licence No and Date	0910069252/23/09/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026 , as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE PARTS / BLADES (Net content of import item shall be 513.90 kgs, which should be reflected in the shipping bills and invoice)	571 NOS	STAINLESS STEEL BARS (GRADE 10705 SIZE: 42X167,40X154, 36X283, 46X99)	3026.36 KGS INCLUSIVE OF 488.90% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005049AM25
RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

HQ File Number	HQRNORM REVIW00006802AM25
RA File Number	092404000439 AM21
Licence No and Date	0910069430/03/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (Net content of import item shall be 2521.68 kgs, which should be reflected in the shipping bills and invoice)	532 NOS	STAINLESS STEEL BARS, (CB 403- DIA 130)	17555.94 KGS INCLUSIVE OF 596.20% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	32 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006203AM25
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006798AM25
RA File Number	092404000435 AM21
Licence No and Date	0911000157/08/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026 , as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (PART NAME - HOUSING2205969 & HOUSING MOUNT - 70720602- 3), (NET CONTENT OF IMPORT ITEM SHALL BE 528.65 KG. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	97 NOS	STAINLESS STEEL CASTING (GRADE: MILSTD-130, AMS5355) QTY: 601.00 KGS	586.54KGS INCLUSIVE OF 10.95% WASTAGE ON THE NET WEIGHT OF THE ASSEMBLY (HOUSING & HOUSING MOUNT) OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS CASTINGS SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE COMPONENTS OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006799AM25
RA File Number	092404000438 AM21
Licence No and Date	0911000158/08/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (PART NAME - PLATE, BUTTERFLY-63001614-2),(NET CONTENT OF IMPORT ITEM SHALL BE 287.70 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	411 NOS	INCONEL CASTING (GRADE: AMS2774) QTY: 328.80 KGS	320.58 KGS INCLUSIVE OF 11.43% WASTAGE ON THE NET WEIGHT OF THE PLATE AND BUTTERFLY) OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED INCONEL CASTINGS SHOULD MATCH THE GRADE OF INCONEL OF THE COMPONENTS OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006800AM25
RA File Number	092404000436 AM21
Licence No and Date	0911000165/08/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (PART NAME - BODY, WELDMENT, 540-1806- 2), (NET CONTENT OF IMPORT ITEM SHALL BE 28.16 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	32 NOS	TITANIUM CASTING (GRADE: 6Al-V PER EMS-54914) QTY: 32.00 KGS	31.23 KGS INCLUSIVE OF 10.90% WASTAGE ON THE NET WEIGHT OF THE BODY WELDMENT OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED TITANIUM CASTINGS SHOULD MATCH THE GRADE OF TITANIUM OF THE COMPONENTS OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	36 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006801AM25
RA File Number	092404000434 AM21
Licence No and Date	0911000156/08/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT- (PART NAME - HOUSING-2205969 & FLOWBODY ASSEMBLY3185996-2), (NET CONTENT OF IMPORT ITEM SHALL BE 368.50 K.G., WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	110 NOS	ALUMINIUM CASTING (GRADE: ALLOY A357, AMS-A-21180) QTY: 412.50 KGS	403.70 KGS INCLUSIVE OF 9.55% WASTAGE ON THE NET WEIGHT OF THE ASSEMBLY (HOUSING AND FLOWBODY) OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED ALUMINIUM CASTINGS SHOULD MATCH THE GRADE OF ALUMINIUM OF THE COMPONENTS OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005417AM25
RA File Number	09AA04003682 AM21
Licence No and Date	0911000224/21/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY &
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				WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (CNC TURNED COMPONENTS) (PART NAME- AE28528-018, AE31463K, AE32629, AE32645, AE32895, AE36373, AE36398, AE37276, AE70765, AE37278, AE37605, AE37607, AE61343, AE61345, AE62656, AE65328, AE60532, AE65332, AE66063, AE66069, AE70765,) (NET CONTENT OF IMPORT ITEM SHALL BE 3,150.00 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	4200 NOS	TITANIUM BAR (GRADE: ACES 921M19, ACES 921M8, AMS 4965, AMS 4928) QTY: 3570.00 KGS	3486.10 KGS INCLUSIVE OF 10.67% WASTAGE ON THE NET WEIGHT OF THE AIRCRAFT COMPONENTS OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED TITANIUM BAR SHOULD MATCH THE GRADE OF TITANIUM OF THE COMPONENTS OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004866AM26
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantity of import items at Sl. No.6, 7, 23, 24, 37, 38 & 48 in Nos. also in addition to its weight.
7. Justification/basis for the quantities of welding materials supported by following information:

a. Weight of steel, which requires imported welding materials, giving break-up of:

- i. Steel Plates / Sheets upto 30 mm thickness.
- ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

b. Detailed calculations for the quantities of welding materials required for overlay, if any supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	39 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005053AM25
RA File Number	09AA04002060 AM22
Licence No and Date	0911001045/15/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

and Date	
HQ File Number	HQRNORM REVIW00004888AM25
RA File Number	03AA04068249 AM22
Licence No and Date	0311006401/24/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: JUSTIFICATION OF 54 % WASTAGE IN DIE CUTTING WITH THE HELP OF SKETCH DIAGRAM AND AREA OF IMPORT AND EXPORT Case stands deferred.	

Case No.	41 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00003169AM25
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005056AM25
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

and Date	
HQ File Number	HQRNORM REVIW00005051AM25
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004588AM26
RA File Number	05AA040102749 AM22
Licence No and Date	0511006453/26/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006198AM25
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	47 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00000936AM26
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 05 .01.2026, as under:

1. Net weight of export item may be specified as 7920 Kgs.
2. Import item at SI No.1 shall be of relevant grade and diameter as contained/ utilized in the export item and its quantity may be allowed as 1174 Kgs as 1.80 Kgs./Kg. content in the export item after taking 20% recovery from the scrap.
3. Import item at SI No.2 shall be of relevant grade and diameter as contained / utilized in the export item and its quantity may be allowed as 2128.2 Kgs as 2.44 Kgs./Kg. content in the export item after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004527AM26
RA File Number	05AX04000657 AM22
Licence No and Date	0511011949/19/04/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	49 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006556AM25
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006199AM25
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. As per the reply submitted by the firm vide their letter dated 18.11.2024 , net weight of export item(s) has been indicated as 466 MT. (Annexure-I) and the net weight of import items in the export items is 819.955 MT(Annexure-II) and net weight of indigenous inputs is 180 MT. (Annexure-IV) 2. The above discrepancy in the weighs of inputs in the export items may be clarified. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	51 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001507AM26
RA File Number	NA

Licence No and Date	0311015588/16/06/2022					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 10.12.2025 and its clarification dated 23.12.2025 in similar case of the firm, as under:						
SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	Optical Fibre Cable - 288F	1592.727	KME	SINGLE MODE OPTICAL FIBER (Single mode Fibre)	474760.06	KME
RA concerned may take suitable consequential action accordingly.						

Case No.	52 / NC/1/MEET/Jan/202526/15					
Case Status	Case Approved					
Party Name	STERLITE TECHNOLOGIES LIMITED					
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026					
HQ File Number	HQRNORM APPLY 00001506AM26					
RA File Number	NA					
Licence No and Date	0311015693/21/06/2022					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 10.12.2025 and its clarification dated 23.12.2025 in similar case of the firm, as under:						
SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	Optical Fibre Cable -144F	1617.573	KME	SINGLE MODE OPTICAL FIBER (Single mode Fibre)	2,41,083.08	KME

2	Optical Fibre Cable -96F	1302.47	KME	SINGLE MODE OPTICAL FIBER (Single mode Fibre)	1,29,413.42	KME
3	Optical Fibre Cable-48F	1294.253	KME	SINGLE MODE OPTICAL FIBER (Single mode Fibre)	64,298.49	KME

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004803AM26
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004814AM26
RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

and Date	
HQ File Number	HQRNORM REVIW00000718AM26
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004574AM26
RA File Number	03AX04003606 AM23
Licence No and Date	0311018683/18/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	KLOECKNER DESMA MACHINERY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004772AM26
RA File Number	08AX04001471 AM23
Licence No and Date	0811006780/16/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00003530AM26
RA File Number	09AX04000983 AM23
Licence No and Date	0911004401/03/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of Consultant (SKB) dated 08.01.2026 and 16.01.2026, as under:

ITEM OF EXPORT: AIR COOLING MACHINES

QTY: 2 NOS

DETAIL OF THE PARTS OF THE EXPORT ITEM AND DETAIL OF THE REQUIRED ITEMS OF IMPORT, AND ALSO WASTAGE THEREOF:

SL No	PARTS OF EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	OUTER HOUSING ASSEMBLY 171.50X164X207 MM (WT: 2.632 KGS)	2 NOS	ALUMINIUM ALLOY GRADE 6061-6511. DIA: 215.91 MM QTY: 37.8 KGS	35.0 KGS INCLUSIVE OF 1229.79% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
2	FAN HOLDER 84.25X123.60X239.75 MM (WT: 0.364 KGS)	2 NOS	ALUMINIUM ALLOY GRADE 6061-6511(88.90 T 135 W 250 L). QTY: 16.42 KGS	14.69 KGS INCLUSIVE OF 3935.71% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
3	OUTER COVER 83.70X243.80X331.60 MM (WT: 2.436 KGS)	2 NOS	ALUMINIUM ALLOY GRADE 6061-651(88.90 T 265W). QTY: 44.80 KGS	41.60 KGS INCLUSIVE OF 1607.59% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

4	FRONT HOUSING 192.30X406.40X456.40 MM (WT: 3.659 KGS)	2 NOS	ALUMINIUM ALLOY GRADE 6061-651(203.2 T 425W). QTY: 222.92 KGS	198.90 KGS INCLUSIVE OF 5368.16% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
5	POD DUCT 77.65X82.29X1888.0 MM (WT: 0.572 KGS)	4 NOS	PLOY EITHER AMIDE THICK 90 (90 T, 90 W,100L). QTY: 8.0 KGS	7.73 KGS INCLUSIVE OF 1251.40% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
6	REAR HX2 GASKET SUPPORT 4.75 X 11.36 X 215.8 MM (WT: 0.198 KGS)	2 NOS	STAINLESS STEEL GRADE 316L, THICK: 7.92 MM QTY: 1.617 KGS	1.59 KGS INCLUSIVE OF 701.51% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
7	SCREW RETAINER 7.9 X 16 X 28 MM (WT: 0.064 KGS)	8 NOS	STAINLESS STEEL GRADE 316L, THICK: 9.525 MM QTY: 0.39 KGS	0.38 KGS INCLUSIVE OF 503.12% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
8	MAIN BOX 27.5X104.8X232.60 MM (WT: 0.816 KGS)	2 NOS	ALUMINIUM ALLOY GRADE 6061, THICK 31.65. QTY: 4.61 KGS	4.30 KGS INCLUSIVE OF 427.33% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

9	LABYRINTH, DIA 21.90 X 29.8 MM (WT: 0.088 KGS)	2 NOS	STAINLESS STEEL ROD, GRADE 416, DIA: 25.4 MM QTY: 0.3098 KGS	0.308 KGS INCLUSIVE OF 249.54% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
10	BEARING HOUSING, DIA: 58.8 X 111.00 MM (WT: 0.64 KGS)	2 NOS	STAINLESS STEEL GRADE 15-5PH, DIA: 63.5 MM, QTY: 6.1157 KGS	5.98 KGS INCLUSIVE OF 835.26% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
11	CAP BOX, 69 X 63.9 X 71.5 MM (WT: 0.23 KGS)	2 NOS	ALUMINIUM ALLOY GRADE 6061- T651(THK: 76.20 MM). QTY: 2.47 KGS	2.07 KGS INCLUSIVE OF 800% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED ITEMS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT ITEMS.

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant did not turn up for attending PH and requested on mail for another date of PH. Hence, the Committee decided to give the applicant **another chance** of attending the PH in the forthcoming meeting with all supporting documents to explain his case.

Case stands deferred.

Case No.	60 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant did not turn up for attending PH and requested on mail for another date of PH. Hence, the Committee decided to give the applicant another chance of attending the PH in the forthcoming meeting with all supporting documents to explain his case.	
Case stands deferred.	

Case No.	61 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006557AM25
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

and Date	
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant did not turn up for attending PH and requested on mail for another date of PH. Hence, the Committee decided to give the applicant another chance of attending the PH in the forthcoming meeting with all supporting documents to explain his case. Case stands deferred.	

Case No.	63 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that as per decision taken in earlier meeting, the applicant has to be called for PH in this meeting, but he was not called for PH due to unavailability of the representative of MHI on the date of meeting. Hence, the committee decided to give the applicant another chance of attending the PH in the forthcoming meeting with all supporting documents to explain his case. Case stands deferred.	

Case No.	64 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004967AM25
RA File Number	09AX04000204 AM24
Licence No and Date	0911005234/20/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that as per decision taken in earlier meeting,	

the applicant has to be called for PH in this meeting, but he was not called for PH due to unavailability of the representative of MHI on the date of meeting. Hence, the committee decided to give the applicant **another chance** of attending the PH in the forthcoming meeting with all supporting documents to explain his case.

Case stands deferred.

Case No.	65 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004188AM26
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information	

as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. The above information may be furnished export product wise.
5. Quantities of import items at Sl. No. 3, 5, 16 & 18 in Nos. also in addition to their weights.
6. Justification/basis for the quantities of welding materials supported by following information:
 - a. Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
 - b. Detailed calculations for the quantities of welding materials required for overlay, if any, supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	68 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda. Representative of the firm Shri **Vinod Mishra, Assistant General Manager** attended the Personal Hearing before Norms Committee-1 and explained the case in detail. He stated the Image Intensifier Tube (II Tube) and the Infra-Red Aiming Device (IRAD) constitute the primary and mission-critical components of Night Vision Equipment (Night Fighting Systems). Due to their inherently high sensitivity and precision design, these components require strict handling and quality control. Even minor imperfections—such as surface scratches, black spots, white spots, or deviations in electrical or mechanical connector integrity—can significantly degrade operational performance, reliability, and overall system effectiveness. Consequently, maintaining these components in defect-free condition is essential to ensure optimal functionality and mission readiness. There are no permissible tolerance limits for such defects, as these systems are deployed by security forces of importing country for night-time operations and internal security surveillance along national borders, where reliability and accuracy are mission-critical. Further, he stated that his firm has obtained SCOMET authorization from

MoD for exporting the item mentioned in this AA. As such, he requested for allowing reasonable wastage for the said components. After due deliberation, the Committee decided to defer the case for further examination.

Case stands deferred.

Case No.	69 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006200AM25
RA File Number	04AX04000494 AM24
Licence No and Date	0411006009/14/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. As per the reply submitted by the firm vide their letter dated 02.12.2024 , net weight of export item(s) has been indicated as 59,600 Kgs. (Annexure-1) and the net weight of import items in the export items is 76,766 Kgs.(Annexure-II)
2. The above discrepancy in the weighs of inputs in the export items may be clarified.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Case stands deferred.

Case No.	70 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006201AM25
RA File Number	04AX04000490 AM24
Licence No and	0411006023/15/09/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. As per the reply submitted by the firm vide their letter dated 20.11.2024 , net weight of export item(s) has been indicated as 32 000 Kgs. (Annexure-1) and the net weight of import items in the export items is 65,628 Kgs.(Annexure-II) and net weight of indigenous inputs is 5500 Kgs. (Annexure-IV) 2. The above discrepancy in the weighs of inputs in the export items may be clarified. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	71 / NC/1/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005536AM25
RA File Number	07AX04000882 AM24
Licence No and Date	0711009239/20/09/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that mails dt.05.01.2026 and 07.01.2026 were sent to the applicant for appearing before NC-1 for personal hearing on 09.01.2026. But the firm neither responded to the said mails nor appeared for personal hearing. Hence, the committee decided to reject the present review application. Case stands rejected.	

Case No.	72 / NC/1/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005537AM25

RA File Number	07AX04001073 AM24
Licence No and Date	0711009421/11/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that mails dt.05.01.2026 and 07.01.2026 were sent to the applicant for appearing before NC-1 for personal hearing on 09.01.2026. But the firm neither responded to the said mails nor appeared for personal hearing. Hence, the committee decided to reject the present review application. Case stands rejected.	

Case No.	73 / NC/1/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004073AM25
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision: The committee considered the case as per agenda and as per comments of DPIIT dated 26.12.2025 decided to reject the present review application as the firm has not ascertained the weight of components at the time of import. Case stands rejected.	

Case No.	74 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004305AM26
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Jan/202526/15
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Case Status	Case Rejected
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005603AM25
RA File Number	03AX04004065 AM24
Licence No and Date	0311029662/27/12/2023
Norms Committee Decision: The committee considered the case as per agenda and noted from comments of DPIIT dated 26.12.2025 that as per norms fixed earlier for this A.A., quantity of import item has been allowed as 1.10 Kgs./Kg. content in the export item . The firm has informed that the wastage in this case is nearly 20 % and has requested that wastage of 18 % may be allowed in this case in line with their other similar cases. However, it is seen that in this case, firm has claimed norms of only 1.11 Kgs./Kg. content in the export item. Hence, the committee decided to reject the present review application. Case stands rejected.	

Case No.	76 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00000483AM26
RA File Number	03AX04004720 AM24
Licence No and Date	0311030242/17/01/2024
Norms Committee Decision: Case deferred for the DL reply of the firm.	

Case No.	77 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and Date	0611002455/29/01/2024
Norms Committee Decision: The Committee considered the case as per agenda. Representative of the firm Shri Vinod Mishra, Assistant General Manager attended the Personal Hearing before Norms Committee-1 and explained the	

case in detail. He stated the Image Intensifier Tube (II Tube) and the Infra-Red Aiming Device (IRAD) constitute the primary and mission-critical components of Night Vision Equipment (Night Fighting Systems). Due to their inherently high sensitivity and precision design, these components require strict handling and quality control. Even minor imperfections—such as surface scratches, black spots, white spots, or deviations in electrical or mechanical connector integrity—can significantly degrade operational performance, reliability, and overall system effectiveness. Consequently, maintaining these components in defect-free condition is essential to ensure optimal functionality and mission readiness. There are no permissible tolerance limits for such defects, as these systems are deployed by security forces of importing country for night-time operations and internal security surveillance along national borders, where reliability and accuracy are mission-critical. Further, he stated that his firm has obtained SCOMET authorization from MoD for exporting the item mentioned in this AA. As such, he requested for allowing reasonable wastage for the said components. After due deliberation, the Committee decided to defer the case for further examination.

Case stands deferred.

Case No.	78 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00002754AM26
RA File Number	02AX04000696 AM24
Licence No and Date	0211006051/27/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Jan/202526/15
Case Status	Case Rejected
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00005515AM25
RA File Number	07AX04002082 AM24
Licence No and Date	0711010958/01/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that mails dt.05.01.2026 and 07.01.2026 were sent to the applicant for appearing before NC-1 for personal hearing on 09.01.2026. But the firm neither responded to the said mails nor appeared for personal hearing. Hence, the committee decided to reject the present review application. Case stands rejected.	

Case No.	81 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00003276AM25
RA File Number	05AX04000007 AM25
Licence No and Date	0511024839/03/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00000484AM26
RA File Number	03AX04000215 AM25
Licence No and Date	0311033129/17/04/2024
Norms Committee Decision: Case deferred for the DL reply of the firm.	

Case No.	83 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004123AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00003092AM26
RA File Number	03AX04000350 AM25
Licence No and Date	0311033591/06/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms fixed earlier as per comments of DPIIT dated 26.12.2025, as under: 1. Import item at SI.No.1 (H.R. Non Alloy Steel Plates) shall be of relevant grade and thickness as contained/utilized in the export items at SI. No. 1 and its quantity may be allowed as 1298 MT as 1.18 Kgs/Kg content in the export item at SI.No.1. 2. Import item at SI.No.6 (H.R. Non Alloy Steel Plates) shall be of relevant grade and thickness as contained/utilized in the export items at SI. No. 3 and its quantity may be allowed as 342.2 MT as 1.18 Kgs/Kg content in the export item at SI.No.3. 3. Import items at SI. No. 5 & 7 (H.R. Non Alloy Steel Plates- By Product) may not be allowed for import and accordingly these may be omitted. RA concerned may take suitable consequential action accordingly.	

Case No.	85 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004804AM26
RA File Number	05AX04000326 AM25
Licence No and Date	0511025424/10/05/2024

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	86 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000699AM25
RA File Number	03AX04000698 AM25
Licence No and Date	0311033819/14/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	NIRMAL OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004601AM26
RA File Number	05AX04000236 AM25
Licence No and Date	0511025552/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000886AM25
RA File Number	09AX04000119 AM25
Licence No and Date	0911007293/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred

Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004748AM26
RA File Number	05AX04000675 AM25
Licence No and Date	0511026051/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001435AM25
RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	91 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001599AM25
RA File Number	05AX04000365 AM25
Licence No and Date	0511026343/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	93 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00000404AM26
RA File Number	03AX04001672 AM25
Licence No and Date	0311035212/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001650AM26
RA File Number	04AX04000253 AM25
Licence No and Date	0411007732/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004794AM26
RA File Number	05AX04001238 AM25
Licence No and Date	0511026852/24/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred

Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002216AM25
RA File Number	31AX04000154 AM25
Licence No and Date	3111003745/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002257AM25
RA File Number	05AX04000473 AM25
Licence No and Date	0511026959/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004189AM26
RA File Number	05AX04001324 AM25
Licence No and Date	0511027023/06/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00002380AM26
RA File Number	08AX04000803 AM25
Licence No and Date	0811012440/20/08/2024

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	100 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001675AM26
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00000610AM26
RA File Number	24AX04000219 AM25
Licence No and Date	2411003800/23/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002833AM25
RA File Number	03AX04002559 AM25
Licence No and Date	0311036863/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001704AM26
RA File Number	09AX04000557 AM25
Licence No and Date	0911008066/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00001707AM26
RA File Number	09AX04000554 AM25
Licence No and Date	0911008067/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003398AM25
RA File Number	34AX04000542 AM25
Licence No and Date	3411005480/01/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Separate quantities of each type of Fastener viz Stud, Tap Stud, Washers, Covered Nuts etc in export item at SI.No.1. 2. Separate quantities of each type of Fastener viz Stud, Tap Stud, Washers, Covered Nuts etc in export item at SI.No.2. 3. Separate quantities of each type of Stem, Valve bushing, Bushing in export item at SI.No.3. 4. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

5. Weight of each Export Product.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. The information at S.Nos.4 to 7 may be furnished separately for each type of fastener and valve parts.

Case stands deferred.

Case No.	106 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004747AM26
RA File Number	05AX04002016 AM25
Licence No and Date	0511028082/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00002753AM26
RA File Number	24AX04000273 AM25
Licence No and Date	2411003922/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

HQ File Number	HQRNORM APPLY 00003584AM25
RA File Number	03AX04003381 AM25
Licence No and Date	0311037807/10/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004746AM26
RA File Number	05AX04002181 AM25
Licence No and Date	0511028220/10/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	EPE PROCESS FILTERS AND ACCUMULATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003828AM25
RA File Number	09AX04000583 AM25
Licence No and Date	0911008206/23/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Use of export product. 5. Length of EP is higher than length of pipe to be imported. Please explain.	

Case stands deferred.

Case No.	111 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003866AM25
RA File Number	08AX04001098 AM25
Licence No and Date	0811013043/25/10/2024
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	112 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004125AM25
RA File Number	24AX04000318 AM25
Licence No and Date	2411004026/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004275AM25
RA File Number	05AX04002530 AM25
Licence No and Date	0511029095/21/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred

Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004285AM25
RA File Number	03AX04004121 AM25
Licence No and Date	0311038925/22/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	LECHLER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004523AM25
RA File Number	03AX04004433 AM25
Licence No and Date	0311039301/04/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00006579AM25
RA File Number	31AX04000326 AM25
Licence No and Date	3111004198/17/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Modification required in the norms approved by the Norms Committee. 2. Reason / justification for review of norms. Case stands deferred.	

Case No.	117 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	OTRIVA INDUSTRIES LLP

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004153AM26
RA File Number	34AX04000737 AM25
Licence No and Date	3411005848/23/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005227AM25
RA File Number	05AX04003153 AM25
Licence No and Date	0511029976/30/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 16.12.2025 , as under: ITEM OF EXPORT: TRACKS FOR THE ASIST SYSTEMS. QTY: 3 NOS ITEMS OF IMPORTAND QUANTITY APPLIED 1. Lloyds XM25 H1150 High Strength Extruded Steel Profile Special 04778 EX287Material shall be certified by Lloyds registered with a Type 3.2 certificate in accordance with LR " Rules and Regulations for the classification of Naval Ship" Latest Edition. QTY: 7896.00 KGS 2. Lloyds XM25 H1150 High Strength Extruded Steel Profile Special 04915 EX290Material shall be certified by Lloyds registered with a Type 3.2 certificate in accordance with LR " Rules and Regulations for the classification of Naval Ship" latest Edition QTY: 1486.00 KGS 3. Lloyds DH 36 Bulb Flat Bulb Flat HP 200X 9Material shall be certified by Lloyds registered with Type 3.2 certificate in accordance with LR " Rules and Regulations for the classification of Naval Ship" latest Edition.	

QTY: 4196.00 KGS

4. Lloyds DH 36 Bulb Flat Bulb Flat HP 220X 10Material shall be certified by Lloyds registered with Type 3.2 certificate in accordance with LR " Rules and Regulations for the classification of Naval Ship" latest Edition.

QTY: 1429.00 KGS

5. Lloyds DH 36 High Strength Structural Steel 9mm thickness plate multiple of 600mmMaterial shall be certified by Lloyds registered with Type 3.2 certificate in accordance with LR " Rules and Regulations for the classification of Naval Ship" latest Edition

QTY: 6624.00 KGS

6. Lloyds DH 36 High Strength Structural Steel 12mm thickness plateMaterial shall be certified by Lloyds registered with Type 3.2 certificate in accordance with LR " Rules and Regulations for the classification of Naval Ship" latest Edition.

QTY: 6912.00 KGS

7. Lloyds DH 36 High Strength Structural Steel 25mm plate (3500 X 250)Material shall be certified by Lloyds registered with Type 3.2 certificate in accordance with LR " Rules and Regulations for the classification of Naval Ship" latest Edition

QTY: 2466.00 KGS

8. Lloyds DH 36 High Strength Structural Steel 45mm plate 4000 X 800.Material shall be certified by Lloyds registered with a Type 3.2 certificate in accordance with LR " Rules and Regulations for the classification of Naval Ship" latest Edition

QTY: 5382.00 KGS

Wastage to be allowed:

1. 4.5% on the net weight of High Strength Extruded Steel Profile special 04778 EX287in the export product.
2. 11.5% on the net weight of High Strength Extruded Steel Profile special 04915 EX290in the export product.
3. 15% on the net weight of Bulb Flat HP 200x9 in the export product.
4. 20% on the net weight of Bulb Flat HP 220x10in the export product.
5. 22% on the net weight of High Strength Steel 9 mm thickness plate in the export product.
6. 20% on the net weight of High Strength Steel 12 mm thickness plate in the export product.
7. 30% on the net weight of High Strength Steel 25 mm thickness plate in the export product.
8. 20% on the net weight of High Strength Steel 25 mm thickness plate in the export product.

Note: The grade of imported steel profiles, Bulb Flats and Plates of various thicknesses should match the grade of steel profiles, bulb flats and plates going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005706AM25
RA File Number	05AX04003463 AM25
Licence No and Date	0511030374/17/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 22.12.2025, as under: 1. Net weights of export item at Sl.No.1 may be specified as 60 Kgs. each i.e. 42,000 Kgs. 2. Quantity of import items at Sl.No.1 to 166 may be allowed may be allowed on net to net basis with accountability clause RA concerned may take suitable consequential action accordingly.	

Case No.	120 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005844AM25
RA File Number	05AX04003775 AM25
Licence No and Date	0511030532/24/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006130AM25
RA File Number	03AX04005756 AM25
Licence No and Date	0311041210/11/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 10.12.2025 and its clarification dated 23.12.2025 in similar case of the firm, as	

under:

SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	Optical Fibre Cable - 12 F	720.00	KME	SINGLE MODE OPTICAL FIBER (Single mode Fibre)	8,942.40	KME
				ECCS Tape (Co-Polymer Coated Ms Eccs Tape)	30,186.42	KGS
				MEDIUM DENSITY POLYETHYLENE (MDPE)	33,989.51	KGS

RA concerned may take suitable consequential action accordingly.

Case No.	122 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	STERLITE TECH CABLES SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006251AM25
RA File Number	03AX04005771 AM25
Licence No and Date	0311041403/17/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity dated 15.10.2025 and its clarification dated 23.12.2025, as under:

SL.	ITEM OF	QUANTITY	EXPORT	ITEM OF	QUANTITY	IMPORT
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No.	EXPORT		UOM	IMPORT	ALLOWED	UOM
1	Optical Fibre Cable - 12F	1335.78	KM	Single Mode Fibre	16590.39	KM
		1335.78		ECCS Tape (Co-Polymer Coated Ms Eccs Tape)	55671.77	KG
		1335.78		MDPE	63059.03	KG
2	Optical Fibre Cable - 24F	576.30	KM	Single Mode Fibre	14315.29	KM
		576.30		ECCS Tape (Co-Polymer Coated Ms Eccs Tape)	24161.71	KG
		576.30		MDPE	27205.77	KG
3	Optical Fibre Cable - 48F	798.17	KM	Single Mode Fibre	39653.09	KM
		798.17		ECCS Tape (Co-Polymer Coated Ms Eccs Tape)	33463.74	KG
		798.17		MDPE	37679.73	KG
4	Optical Fibre Cable - 72F	118.00	KM	Single Mode Fibre	8793.36	KM
		118.00		ECCS Tape (Co-Polymer Coated Ms Eccs Tape)	5101.86	KG
		118.00		MDPE	5570.50	KG
5	Optical Fibre	399.78	KM	Single Mode	39722.14	KM

	Cable - 96F			Fibre		
		399.78		ECCS Tape (Co-Polymer Coated Ms Eccs Tape)	19381.81	KG
		399.78		MDPE	29549.47	KG
6	Optical Fibre Cable - 144F	967.14	KM	Single Mode Fibre	144142.55	KM
		967.14		ECCS Tape (Co-Polymer Coated Ms Eccs Tape)	60822.35	KG
		967.14		MDPE	82963.90	KG
7	Optical Fibre Cable - 288F	382.05	KM	Single Mode Fibre	113881.46	KM
		382.05		ECCS Tape (Co-Polymer Coated Ms Eccs Tape)	29032.00	KG
		382.05		MDPE	38750.93	KG
8	Optical Fibre Cable - 432F	3.05	KM	Single Mode Fibre	1363.72	KM
		3.05		ECCS Tape (Co-Polymer Coated Ms Eccs Tape)	279.70	KG
		3.05		MDPE	340.35	KG
RA concerned may take suitable consequential action accordingly.						

Case No.	123 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	MAKSTEEL WIRE HEALDS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006258AM25
RA File Number	34AX04000995 AM25
Licence No and Date	3411006099/17/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006312AM25
RA File Number	05AX04003603 AM25
Licence No and Date	0511031012/20/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Jan/202526/15			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026			
HQ File Number	HQRNORM APPLY 00006386AM25			
RA File Number	09AX04001027 AM25			
Licence No and Date	0911009100/24/02/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.01.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WHAT AGE TO BE ALLOWED

1	TURBINE BLADES (MADE FROM STAINLESS STEEL PLATE GRADE: AISI431) NET CONTENT OF IMPORT ITEM SHALL BE 576.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	96 NOS	STAINLESS STEEL PLATE, GRADE: AISI431	3235.62 KGS INCLUSIVE OF 461.74% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.
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NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF STAINLESS STEEL IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006434AM25
RA File Number	31AX04000410 AM25
Licence No and Date	3111004462/25/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006500AM25
RA File Number	05AX04003868 AM25
Licence No and Date	0511031165/03/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 22.12.2025, as under:

1. Net weights of export items at Sl.No.1 to 9 may be specified as under:

S. No.	Net Weight/Piece (Kgs.)	S. No.	Net Weight/Piece (Kgs.)
1	34.5 Kgs.	6	36.5 Kgs.
2	36.5 Kgs.	7	36 Kgs.
3	39.5 Kgs.	8	36 Kgs.
4	35.5 Kgs.	9	32.5 Kgs.
5	38.5		

2. Quantity of import items at Sl.No.1 to 16, 20,24, 25 , 31 to 37, 40, 44 to 49, 55 to 60, 63, 64, 68 to 72, 78 to 84, 87, 91 to 96, 102 to 107,110, 111,115, 116, 122 to 126, 129, 130, 134, 135, 141 to 145, 148 ,149, 153, 154, 160 to 166, 169,173 to 179, 185 to 190, 194, 198 and 199 may be allowed may be allowed on net to net basis in the export items.
3. Quantity of import items at SI No.17, 38, 61, 85, 108, 127, 146, 167 and 191, may be allowed as **1.01 Kgs./Kg.** content in the respective export items as claimed by the firm.
4. Quantity of import items at SI No. 18, 19, 26 to 30, 39,50 to 54, 62, 73 to 77, 86, 97 to 101, 109, 117 to 121, 128, 136 to 140, 147,155 to 159, 168, 180 to 184, 192, 193 and 200 to 204 may be allowed as 1.01 Kgs./Kg content in the respective export items.
5. Quantity of import items at SI No. 21 to 23, 41 to 43, 65 to 67, 88 to 90, 112 to 114, 131 to 133, 150 to 152, 170 to 172 and 195 to 197 may be allowed as 1.04 Kgs./Kg. content in the respective export items as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	128 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	DOZCO (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM REVIW00004335AM26
RA File Number	05AX04004137 AM25

Licence No and Date	0511031167/03/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 09.01.2026, as under: EP - 22845 kg. Import -24680 kg. after recovery. Note: Grade of item of import will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	129 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006614AM25
RA File Number	34AX04001040 AM25
Licence No and Date	3411006160/07/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006662AM25
RA File Number	05AX04004179 AM25
Licence No and Date	0511031314/12/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantity of import item at Sl.No. 4 in Nos. also in addition to its weight

Case stands deferred.

Case No.	131 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SUMIRIKO IMPERIAL HYDRAULICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006697AM25
RA File Number	05AX04004296 AM25
Licence No and Date	0511031378/17/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006786AM25
RA File Number	03AX04006439 AM25
Licence No and Date	0311042338/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006888AM25
RA File Number	09AX04001112 AM25
Licence No and Date	0911009295/25/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026 , as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADE (NET CONTENT OF IMPORT ITEM SHALL BE 2,100.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE).	4200 NOS	STAINLESS STEEL BARS (GRADE: 17-4PH, 140 MM RCS) QTY: 17640.00 KGS	11214.00 KGS INCLUSIVE OF 434% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006889AM25
RA File Number	09AX04001096 AM25
Licence No and Date	0911009296/25/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.01.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: CB403-60 MM) NET CONTENT OF IMPORT ITEM SHALL BE 15,388.12 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	37532 NOS	(STAINLESS STEEL BARS) GRADE: CB-403- 60 MM	43537.60 KGS INCLUSIVE OF 182.93% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.
2	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: CB403-85 MM) NET CONTENT OF IMPORT ITEM SHALL BE 9,765.97 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	10973 NOS	(STAINLESS STEEL BARS) GRADE: CB-403- 85 MM,	18873.74 KGS INCLUSIVE OF 93.26% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.
3	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: GTD-450-100 MM RCS). NET CONTENT OF IMPORT ITEM SHALL BE 10,105.05 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	2323 NOS	(STAINLESS STEEL BARS) GRADE: GTD-450 -100MM RCS,	18328.54 KGS INCLUSIVE OF 81.38% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.
4	TURBINE BLADES	699 NOS	(STAINLESS STEEL	3680.05 KGS INCLUSIVE OF

	(MADE FROM STAINLESS STEEL BAR, GRADE: GTD-450-150 MM RCS). NET CONTENT OF IMPORT ITEM SHALL BE 2,166.90 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.		BARS) GRADE: GTD-450 -150MM RCS,	69.83% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.
5	TURBINE BLADES, (MADE FROM STAINLESS STEEL BAR, GRADE: GTD-450-70 MM RCS). NET CONTENT OF IMPORT ITEM SHALL BE 8,914.10 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	13714 NOS	(STAINLESS STEEL BARS) GRADE: GTD-450 -70MM RCS,	27565.07 KGS INCLUSIVE OF 209.23% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.

NOTE: THE GRADE OF IMPORTED STAINLESS-STEEL BARS SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006890AM25
RA File Number	09AX04001111 AM25
Licence No and Date	0911009297/25/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.01.2026, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM STEEL BAR, GRADE: 13-8 PH) NET CONTENT OF IMPORT ITEM SHALL BE 111.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	740 NOS	STEEL BAR, GRADE: 13-8 PH QTY: 1073.00 KGS	777.00 KGS INCLUSIVE OF 600.00% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.
NOTE: THE GRADE OF IMPORTED STEEL BARS SHOULD MATCH THE GRADE OF STEEL OF THE EXPORT ITEM. RA concerned may take suitable consequential action accordingly.				

Case No.	136 / NC/1/MEET/Jan/202526/15			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026			
HQ File Number	HQRNORM APPLY 00006900AM25			
RA File Number	09AX04001171 AM25			
Licence No and Date	0911009307/26/03/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.01.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED

1	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BA) NET CONTENT OF IMPORT ITEM SHALL BE 1992.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	830 NOS	(STAINLESS STEEL BARS) GRADE: 10705BA, SIZE: 135X178, 118X146, 118X175, 59X177, MM	14790.60 KGS INCLUSIVE OF 642.50% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC)	1% OF THE FOB VALUE
2	TURBINE BLADES, (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) NET CONTENT OF IMPORT ITEM SHALL BE 762.08 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	866 NOS	(STAINLESS STEEL BARS) GRADE: 10705BU, SIZE: 42X167, 40X154, 42X281, 36X283, 33X265, 29X245, 36X265 MM	4814.97KGS INCLUSIVE OF 531.82% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC)	1% OF THE FOB VALUE
3	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705MBU) NET CONTENT OF IMPORT ITEM SHALL BE 2943.72 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	3978 NOS	(STAINLESS STEEL BARS) GRADE: 10705MBU, SIZE: 67X146, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, 29X115, 81X157, 36X116, MM	24345.45KGS INCLUSIVE OF 727.03% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT ITEM.
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC)	1% OF THE FOB VALUE

NOTE: THE GRADE OF IMPORTED STAINLESS-STEEL BARS SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT ITEM.

RA concerned may take suitable consequential action accordingly.

Case No.	137 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006932AM25
RA File Number	05AX04004438 AM25
Licence No and Date	0511031642/28/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	138 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006943AM25
RA File Number	31AX04000488 AM25
Licence No and Date	3111004611/28/03/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	139 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000071AM26
RA File Number	07AX04002041 AM25
Licence No and Date	0711014077/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	EPE PROCESS FILTERS AND ACCUMULATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000083AM26
RA File Number	09AX04001226 AM25
Licence No and Date	0911009360/03/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Use of export product. 5. Length of EP is higher than length of pipe to be imported. Please explain. Case stands deferred.	

Case No.	141 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	NOV MFG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000113AM26
RA File Number	31AX04000478 AM25
Licence No and Date	3111004637/07/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a neat sketch of each item of export with clear dimensions of the input material and export product. Also, submit the initial weight of the input material and the finished weight. 2. The description of the export and import items is vague. Submit a description of the export item in layman's language. 3. Submit the Mill Test Certificate (MTC) of each input material. 4. How is a bar bent and converted into the form of a U shape? How are teeth and grooves cut? Submit a detailed process of manufacturing. 5. Submit a video film of the process. 6. Submit process flow chart and wastage at each stage of operation. 7. Will the export product need indigenous inputs? If yes, furnish the export weight of each input and the net content of imported input. Case stands deferred.	

Case No.	142 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	LINE O MATIC GRAPHIC INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000141AM26
RA File Number	08AX04000036 AM26
Licence No and Date	0811014670/08/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	143 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	LINE O MATIC GRAPHIC INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000206AM26
RA File Number	08AX04000051 AM26
Licence No and Date	0811014686/11/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	144 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	LINEOMATIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000227AM26

RA File Number	08AX04000080 AM26
Licence No and Date	0811014703/15/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. Case stands deferred.	

Case No.	145 / NC/1/MEET/Jan/202526/15			
Case Status	Case Approved			
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026			
HQ File Number	HQRNORM APPLY 00000431AM26			
RA File Number	07AX04000125 AM26			
Licence No and Date	0711014264/24/04/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 05.01.2026, as under:				
Export products: Rice Parboiling Machinery				
Import items: Non-Magnetic Stainless Steel Cold Rolled Coils, Grade 201				
S. No.	Item description	Net wt. (MT)	%Wastage on net content basis to be allowed after 1/3 rd recovery	Qty. to be allowed (MT)
1	Non-Magnetic Stainless Steel Cold	20.750	13.65%	23.58

	Rolled Coils, Grade 201Thickness 1.15Mm Thickness Tolerance (1.12-1.18) Width 1240Mm Width Tolerance(1240mm-1260mm) Finish No.2B			
2	Non-Magnetic Stainless Steel Cold Rolled Coils, Grade 201Thickness 1.45Mm Thickness Tolerance (1.42-1.48) Width 1240Mm Width Tolerance(1240mm-1260mm) Finish No.2B	62.250	13.65%	70.75
3	Non-Magnetic Stainless Steel Cold Rolled Coils, Grade 201Thickness 1.85Mm Thickness Tolerance (1.72-1.85) Width 1240Mm Width Tolerance(1240mm-1260mm) Finish No.2B	20.750	13.65%	23.58
4	Non-Magnetic Stainless Steel Cold Rolled Coils, Grade 201Thickness 2.75Mm Thickness Tolerance (2.73-2.78) Width 1240Mm Width Tolerance(1240mm-1260mm) Finish No.2B	20.750	13.65%	23.58
RA concerned may take suitable consequential action accordingly.				

Case No.	146 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000873AM26
RA File Number	07AX04000265 AM26
Licence No and Date	0711014462/16/05/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 05.01.2026, as under:

Export products: Rice Parboiling Machinery

Import items: Non-Magnetic Stainless Steel Cold Rolled Coils, Grade 201

S. No.	Item description	Net wt. (MT)	%Wastage on net content basis to be allowed after 1/3 rd recovery	Qty. to be allowed (MT)
1	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.45Mm Thickness Tolerance (1.38-1.48) Width 1240Mm Width Tolerance(1240mm-1260mm) Finish No.2B	19.090	13.65%	21.70
2	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.45Mm Thickness Tolerance (1.38-1.48) Width 1000Mm Width Tolerance(1000mm-1250mm) Finish No.2B	38.180	13.65%	43.39
3	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.85Mm Thickness Tolerance (1.78-1.88) Width 1240Mm Width Tolerance(1240mm-1260mm) Finish No.4	47.725	13.65%	54.24
4	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.85Mm Thickness Tolerance (1.78-1.88) Width 1240Mm Width Tolerance(1240mm-1260mm) Finish No.2B	19.090	13.65%	21.70
5	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.85Mm Thickness Tolerance (1.78-1.88) Width 1000Mm Width Tolerance(1000mm-1250mm) Finish No.2B	9.545	13.65%	10.85
6	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 2.35Mm Thickness Tolerance (2.33-2.37) Width 1240Mm Width Tolerance(1240mm-1260mm) Finish No.2B	28.635	13.65%	32.55

RA concerned may take suitable consequential action accordingly.

Case No.	147 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001133AM26
RA File Number	07AX04000335 AM26
Licence No and Date	0711014569/28/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 05.01.2026, as under:

Export products: Rice Parboiling Machinery

Import items: Non-Magnetic Stainless Steel Cold Rolled Coils, Grade 201

S. No.	Item description	Net wt. (MT)	%Wastage on net content basis to be allowed after 1/3 rd recovery	Qty. to be allowed (MT)
1	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.45Mm Thickness Tolerance (1.38-1.48) Width 1250Mm Width Tolerance(1000mm 1250mm) Finish No.4	207.500	13.65%	235.83
2	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.85Mm Thickness Tolerance (1.78-1.88) Width 1250Mm Width Tolerance(1000mm 1250mm) Finish No.4	114.130	13.65%	129.71
3	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.45Mm Thickness Tolerance (1.38-1.48) Width 1000Mm Width Tolerance(1000mm 1250mm) Finish 2B	20.750	13.65%	23.58

4	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.85Mm Thickness Tolerance (1.78-1.88) Width 1000Mm Width Tolerance(1000mm 1250mm) Finish No.2B	41.500	13.65%	47.17
5	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.85Mm Thickness Tolerance (1.78-1.88) Width 1250Mm Width Tolerance(1000mm 1250mm) Finish No.2B	41.500	13.65%	47.17
6	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 2.35Mm Thickness Tolerance (2.33-2.37) Width 1250Mm Width Tolerance(1000mm 1250mm) Finish No.2B	31.130	13.65%	35.38
7	NON MAGNETIC STAINLESS STEEL COLD ROLLED COILS GRADE 201 Thickness 1.15Mm Thickness Tolerance (1.11-1.17) Width 1250Mm Width Tolerance(1000mm 1250mm) Finish No.2B	31.130	13.65%	35.38

RA concerned may take suitable consequential action accordingly.

Case No.	148 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001788AM26
RA File Number	03AX04001555 AM26
Licence No and Date	0311045220/30/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 12.12.2025, as under:

Export Product: Steam Turbine Blades (LDPW Project), 1218 Numbers, Net wt. 1043.90 Kgs.

Import item: ALLOY STEEL BAR MTB10AAM / 10705MBU/ 10705BU/ 10705BA, WIDTH=40MM TO 80MM THICKNESS=60M M TO 120MM

Wastage allowed on import item:

861.12% wastage on net content basis after recovery may be allowed as against 1234.9% wastage claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	149 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001899AM26
RA File Number	03AX04001729 AM26
Licence No and Date	0311045415/07/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 12.12.2025, as under:

Export Product: Steam Turbine Blades (CDBY Project), 494 Numbers, Net wt. 373.80 Kgs.

Import item: ALLOY STEEL BAR MTB10AAM / 10705MBU/ 10705BU/ 10705BA, WIDTH 40MM TO 80MM, THICKNESS 60MM TO 100MM

Wastage allowed on import item:

743.50% wastage on net content basis may be allowed after recovery as against 1085.13% wastage claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	150 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002103AM26
RA File Number	03AX04001869 AM26
Licence No and Date	0311045684/15/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 12.12.2025, as under: Export Product: Steam Turbine Blades (XMRV2 5 Project), 2562 Numbers, Net wt. 1894.80 Kgs. Import item: ALLOY STEEL BAR WIDTH =30MM TO 115MM, THICKNESS=45MM TO 205MM, 10705BA,10705BU,10705MBU,MTB10AAM Wastage allowed on import item: 1003.19% wastage on net content basis may be allowed after recovery as against 1435.78% wastage claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	151 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002154AM26
RA File Number	05AX04001289 AM26
Licence No and Date	0511033930/17/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 14.11.2025, as under: ITEM OF EXPORT: SARA SAE MODEL T30R-M SKID MOUNTED HIGH PRESSURE TEST UNIT (OIL FIELD EQUIPMENT) QUANTITY: 1 NOS	

ITEMS OF IMPORTS:

- i. Item No 1 to 30: Net to net under GN-4 with accountability clause.
- ii. **WASTAGE TO BE ALLOWED: NIL.**
- iii. **QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.**

RA concerned may take suitable consequential action accordingly.

Case No.	152 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	AMEYA PRECISION ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002371AM26
RA File Number	31AX04000191 AM26
Licence No and Date	3111005122/29/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 15.12.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY &WASTAGE TO BE ALLOWED
1	COVER 12-2500 FRG WYE GS	74.60 KGS	FORGED BAR OD 281mm x 309mm Long QTY: 150.00 KGS	124.87KG INCLUSIVE OF 67.38% WASTAGE AFTER TAKING 1/3 RD RECOVERY FROM SCRAP

NOTE: THE GRADE AND COMPOSITION OF THE IMPORTED ITEM SHOULD BE MATCHED

WITH THE GRADE AND COMPOSITION OF THE EXPORTED PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002551AM26
RA File Number	05AX04001603 AM26
Licence No and Date	0511034343/07/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantities of import item at Sl. No. 1 in Nos. also in addition to its weight.
7. Justification/basis for the quantities of welding materials supported by following information:
 - a. Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
 - b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	154 / NC/1/MEET/Jan/202526/15
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Case Status	Case Approved
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002558AM26
RA File Number	31AX04000210 AM26
Licence No and Date	3111005156/07/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 26.12.2025, as under:

1. Net weight of export items at SI.No 1 to 7 may be specified as under:

SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)
1	487.47	5	132.02
2	103.77	6	241.85
3	169.05	7	150.84
4	1177		

2.Import item at SI No.1 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 450.66 Kgs as 1.28 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and mesh size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 58.33 Kgs as 1.10 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap.

4. Import item at SI No.3 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 37 Kgs as 1.37 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap.

5 . Import item at SI No.4 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 119 Kgs as 1.22 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap.

6. Import item at SI No.5 shall be of relevant grade and mesh size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 75 Kgs as 1.11 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from the scrap.

7. Import item at SI No.6 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 52.33 Kgs as 1.34 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from the scrap.

8. Import item at SI No.7 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 1519.66 Kgs as 1.31 Kgs/Kg content in the export item at SI.No.4 after taking 1/3rd recovery from the scrap.

9. Import item at SI No.8 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 2.66 Kgs as 1.33 Kgs/Kg content in the export item at SI.No.5 after taking 1/3rd recovery from the scrap.

10. Import item at SI No.9 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 115.33 Kgs as 1.22 Kgs/Kg content in the export item at SI.No.6 after taking 1/3rd recovery from the scrap.

11. Import item at SI No.10 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 160.66 Kgs as 1.13 Kgs/Kg content in the export item at SI.No.7 after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	155 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	FRIZAIR PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002626AM26
RA File Number	09AX04000490 AM26
Licence No and Date	0911010249/12/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002650AM26

RA File Number	03AX04002397 AM26
Licence No and Date	0311046492/12/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 12.12.2025, as under: Export Product: Steam Turbine Blades (DNJN Project), 636 Numbers, Net wt. 217.50 Kgs. Import item: ALLOY STEEL BAR, WIDTH=30MM TO 70MM, THICKNESS=50MM TO 90MM, 10705BA10705BU, 10705MBU, MTB10AAM Wastage allowed on import item: 906.03 % wastage on net content basis after recovery may be allowed as against 1325.29% wastage claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/1/MEET/Jan/202526/15			
Case Status	Case Approved			
Party Name	MICRO INDIA ENGINEERING			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026			
HQ File Number	HQRNORM APPLY 00002701AM26			
RA File Number	31AX04000206 AM26			
Licence No and Date	3111005176/14/08/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 15.12.2025, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BEARING HOUSING / BOTTOM BEARING	70 NOS	ROUND BARS / SPE ROUGHPEELED / BN	WASTAGE @141.17% ON THE NET WEIGHT

	HOUSING NET CONTENT 8.5 KG X 70 NOS= TOTAL 595.00KG		OF RELEVANT GRADE OF AND SPECIFICATION GRADE 415M DIM:173MM	OF EXPORT PRODUCT.
2	PORT BOSS NET CONTENT 6.5 KG X160 NOS= TOTAL 1040KG	160 NOS	ROUND BARS / SPE ROUGHPEELED / BN OF RELEVANT GRADE AND SPECIFICATION GRADE 415M DIM:173MM	WASTAGE @107.69% ON THE NET WEIGHT OF EXPORT PRODUCT.

NOTE: THE GRADE OF THE IMPORTED ITEM SHOULD MATCH THE GRADE OF STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	158 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003010AM26
RA File Number	09AX04000574 AM26
Licence No and Date	0911010393/03/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 08.01.2026 , as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	PRE-FABRICATED STEEL STRUCTURE	2333.34 MTS	HOT ROLLED STEEL PLATES 5 X 2000 X 6000 MM, AS PER S355JR GRADE.	3% ON THE NET WEIGHT OF 5MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL	3% ON THE NET

			PLATES 6 X 2000 X 6000 MM, AS PER S355JR GRADE.	WEIGHT OF 6 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 8 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 8 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 10 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 10 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 12 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 12 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 16 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 16 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 20 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 20 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 25 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 25MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 30 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 30 MM STEEL PLATE IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STEEL PLATES SHOULD MATCH THE GRADE OF STEEL

PLATES OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003048AM26
RA File Number	09AX04000600 AM26
Licence No and Date	0911010405/04/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 08.01.2026 and 16.01.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	HOUSING, NUT AHS11222 (NET WEIGHT: 459.30 KGS)	3 NOS	235X265X350 THK ALLOY STEEL UNS G43406, G43400, G41400 OR G86300 AMS6454 PLATE QTY: 513.18 KGS	511.66 KGS INCLUSIVE OF 11.40% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
2	VALVE BLOCK 7249283 (NET WEIGHT: 120.36 KGS)	4 NOS	AL. ALLOY 6061 FORGINGS 560X220X100 QTY: 133.88 KGS	131.91 KGS INCLUSIVE OF 9.60% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
3	RAIL, GUIDE-LESS COATING AHS10356-S (NET WEIGHT: 231.30 KGS)	3 NOS	90X110X1600MM THK ALLOY STEEL UNS G43400 OR UNS G43406	365.64 KGS INCLUSIVE OF 58.08% WASTAGE ON THE NET CONTENT

	KGS)		ASTM A 322, GRAIN SIZE-FINE FORGED PLATE QTY: 372.93 KGS	OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
4	HOUSING ASSY AHS10492 (NET WEIGHT: 333.93 KGS)	3 NOS	95X220X610MM THK ALLOY STEEL UNS G414000.025 S MAX AND 0.025 P MAX AMS 6382 FORGING PLATE QTY: 300.15 KGS	293.17 KGS INCLUSIVE OF 35.50% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
			55X220X610MM THK ALLOY STEEL UNS G414000.025 S MAX AND 0.025 P MAX AMS 6382 FORGING PLATE QTY: 173.76 KGS	169.59 KGS INCLUSIVE OF 44.25% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
5	ARM, EXTRACTOR AHS10449 (NET WEIGHT: 595.59 KGS)	3 NOS	95MM THK ALLOY STEEL HY-100, TY-II, UNS K32045 NAVSEA TECH PUB T9074-BD-GIB-010/0300 APPENDIX B PLATE QTY: 825.83 KGS	821.61 KGS INCLUSIVE OF 37.95% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
6	BEARING HOUSING AHS11301 (NET WEIGHT: 862.05 KGS)	3 NOS	203MM ALLOY STEEL HY-80,UNS K31820 NAVSEA AAVSEA TECH PUB T9074-BD-GIB-010/0300 APPENDIX E FORGING PLATE QTY: 1033.53 KGS	1017.30 KGS INCLUSIVE OF 18.01% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
7	BEARING HOUSING AHS11302 (NET WEIGHT: 942.09 KGS)	3 NOS	203MM ALLOY STEEL HY-80,UNS K31820 NAVSEA AAVSEA TECH PUB T9074-BD-GIB-	1132.67 KGS INCLUSIVE OF 20.23% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY

			010/0300 APPENDIX E FORGING PLATE QTY: 1158.78 KGS	STEEL IN THE EXPORT PRODUCT.
8	ROTATE CABLE CARRIER BRACKET AHS11230 (NET WEIGHT: 63.06 KGS)	3 NOS	101.6X130X690MM AL. ALLOY 5083 TEMPER H32; TEMPER H321 OR H116; UNS A9/ ASTM B209/ ASTM B928,5083 PLATE QTY: 72.78 KGS	71.97 KGS INCLUSIVE OF 14.14% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
9	CROSS MEMBER, CABLE TRAY AHS10217 (NET WEIGHT: 392.85 KGS)	9 NOS	95X145X1426MM AL. ALLOY 7075 TEMPER T- 73 OR T7352: UNS A97075 ASTM B247 PLATE QTY: 1485 KGS	1221.57 KGS INCLUSIVE OF 210.95% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
10	CROSS MEMBER, CABLE TRAY AHS11214 (NET WEIGHT: 248.04 KGS)	9 NOS	90X112X1366MM AL. ALLOY 7075 TEMPER T- 73 OR T7352: UNS A97075 ASTM B247 PLATE QTY: 1040.85 KGS	800.03 KGS INCLUSIVE OF 222.54% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
11	CROSS MEMBER, CABLE TRAY AHS11272 (NET WEIGHT: 196.92 KGS)	9 NOS	90X112X1366MM AL. ALLOY 7075 TEMPER T- 73 OR T7352: UNS A97075 ASTM B247 PLATE QTY: 1040.85 KGS	784.50 KGS INCLUSIVE OF 298.39% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
12	CROSS MEMBER, CABLE TRAY AHS11273 (NET WEIGHT: 165.60 KGS)	3 NOS	120X138X1638MM AL.ALLOY 7075 TEMPER T-73 OR T7352: UNS A97075 ASTM B247 PLATE QTY: 227.85 KGS	218.94 KGS INCLUSIVE OF 32.21% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.

13	CROSS MEMBER, 3 NOS CABLE TRAY AHS11537 (NET WEIGHT: 156.21 KGS)	95X145X1698MM AL. ALLOY 7075 TEMPER T-73 OR T7352: UNS A97075/ TEMPER T7351 ASTM B247 PLATE QTY: 196.47 KGS	191.51 KGS INCLUSIVE OF 22.60 % WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
14	CROSS MEMBER, 3 NOS CABLE TRAY AHS11538 (NET WEIGHT: 78.87 KGS)	90X112X1638MM AL. ALLOY 7075 TEMPER T-73 OR T7352: UNS A97075/ ASTM B247 PLATE QTY: 138.69 KGS	130.05 KGS INCLUSIVE OF 64.89% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
15	CROSS MEMBER, 1 NOS CABLE TRAY AHS11539 (NET WEIGHT: 52.30 KGS)	120X138X1366MM AL. ALLOY 7075 TEMPER T-73 OR T7352: UNS A97075/ ASTM B247 PLATE QTY: 63.34 KGS	61.94 KGS INCLUSIVE OF 18.43% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
16	CROSS MEMBER, 3 NOS CABLE TRAY AHS11550 (NET WEIGHT: 100.05 KGS)	90X112X1638MM AL. ALLOY 7075 TEMPER T-73 OR T7352: UNS A97075/ ASTM B247 PLATE QTY: 138.69 KGS	133.07 KGS INCLUSIVE OF 33.0% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
17	CROSS MEMBER, 3 NOS CABLE TRAY AHS11551 (NET WEIGHT: 138.0 KGS)	120X136X1366 MM AL. ALLOY 7075 EMPER T-73 OR T7352: UNS A97075/ ASTM B247 PLATE QTY: 187.26 KGS	181.08 KGS INCLUSIVE OF 31.22% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
18	CROSS MEMBER, 3 NOS CABLE TRAY AHS11564.	45X136X1426MM AL. ALLOY 7075 TEMPER T-73 OR T7352: UNS A97075/ T7451 ASTM B247/ AMS 4050 & ASTM	69.88 KGS INCLUSIVE OF 46.87% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN

	(NET WEIGHT: 47.58 KGS)		B594 PLATE QTY: 73.20 KGS	THE EXPORT PRODUCT.
19	CROSS MEMBER, 3 NOS CABLE TRAY AHS11655 (NET WEIGHT: 156.90 KGS)		120X136X1366MM AL.ALLOY 7075 TEMPER T-73 OR T7352: UNS A97075 ASTM B247 PLATE QTY: 187.26 KGS	183.46 KGS INCLUSIVE OF 16.93% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
20	BRACKET, CABLE 3 NOS HUB AHS11464 (NET WEIGHT: 84.867 KGS)			
20 (I)	WEB, VERTICAL 3 NOS BRACKET (NET WEIGHT: 27.546 KGS)		9.525MM THK SS 17-4PH, UNS S17400 ANNEALED COND. AMS 5643 OR 5622, AMS 5604 PLATE QTY: 29.87 KGS	29.84 KGS INCLUSIVE OF 8.35% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
20(II)	WEB, VERTICAL 3 NOS BRACKET (NET WEIGHT: 27.546 KGS)		9.525MM THK SS 17-4PH, UNS S17400 ANNEALED COND. AMS 5643 OR 5622, AMS 5604 PLATE. QTY: 29.87 KGS	29.84 KGS INCLUSIVE OF 8.35% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
20(III)	MOUNT, LOWER 3 NOS BRACKET (NET WEIGHT: 2.775 KGS)		19.05MM THK SS 17-4PH, UNS S17400ANNEALED COND. AMS 5643 OR 5622, AMS 5604 PLATE.	3.60 KGS INCLUSIVE OF 29.98% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

	KGS)		QTY: 3.73 KGS	
20(IV)	MOUNT TOP BRACKET (NET WEIGHT: 2.775 KGS)	3 NOS	19.05MM THK SS 17-4PH, UNS S17400 ANNEALED COND. AMS 5643 OR 5622, AMS 5604 PLATE. QTY: 3.73 KGS	3.60 KGS INCLUSIVE OF 29.98% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
20(V)	MOUNT HUB BRACKET (NET WEIGHT: 15.24 KGS)	3 NOS	25.4MM THK SS 17-4PH, UNS S17400 H1150 AMS 5643 OR 5622 PLATE QTY: 18.18 KGS	18.14 KGS INCLUSIVE OF 19.03% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
20(VI)	FLANGE, TOP BRACKET (NET WEIGHT: 2.40 KGS)	3 NOS	6.35MM THK SS 17-4PH, UNS S17400 ANNEALED COND. AMS 5643 OR 5622, AMS 5604 PLATE QTY: 11.28 KGS	11.11 KGS INCLUSIVE OF 363.33% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
20 (VII)	FLANGE, VERTICAL BRACKET (NET WEIGHT: 3.87 KGS)	3 NOS	6.35MM THK SS 17-4PH, UNS S17400 ANNEALED COND. AMS 5643 OR 5622, AMS 5604 PLATE QTY: 4.59 KGS	4.58 KGS INCLUSIVE OF 18.34% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
20 (VIII)	STIFFNER BRACKET (NET WEIGHT: 5.49 KGS)	3 NOS	6.35MM THK SS 17-4PH, UNS S17400 ANNEALED COND. AMS 5643 OR 5622 PLATE. QTY: 6.01 KGS	6.00 KGS INCLUSIVE OF 9.29% WASTAGE ON THE NET CONTENT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
21	TRACK, CHAIN	3 NOS	70X104X1310MM THK	160.91 KGS INCLUSIVE

	AHS10349 (NET WEIGHT: 150.81 KGS)		ALLOY STEEL UNS G41400 0.025 S MAX AND 0.025 P MAX AMS 6382 FORGED ROD. QTY: 224.52 KGS	OF 6.70% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
22	HOUSING, THRUST BEARING AHS10503 (NET WEIGHT: 120.651KGS)	3 NOS	125X170X300MM ALLOY STEEL UNS G43400 OR G43406, AMS 6415 FORGING. QTY: 150.10 KGS	147.74 KGS INCLUSIVE OF 22.45% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
23	STRONGBACK, CARRIAGE AHS10601 (NET WEIGHT: 172.98 KGS)	3 NOS	50.8MM THK AL ALLOY 7050 UNS A97050, T7451 SAE AMS 4050 PLATE. QTY: 204.06 KGS	201.30 KGS INCLUSIVE OF 16.37% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
24	CLEVIS, ROLLER MOUNT AHS10652 (NET WEIGHT: 164.868 KGS)	12 NOS	DIA 120MM THK ALLOY STEEL UNS G43400, G41420, G41400 OR G43406 ASTM A322 PLATE QTY: 306.72 KGS	296.60 KGS INCLUSIVE OF 79.9% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
25	COVER AHS10919 (NET WEIGHT: 25.11 KGS)	9 NOS	3.2MM THK AL ALLOY 6061, UNS A96061 TEMPER T6, T62 OR T651AMS 4027 OR ASTM B209 SHEET QTY: 28.89 KGS	28.30 KGS INCLUSIVE OF 12.70% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
26	PINION HOUSING	3 NOS	165MM THK ALLOY	197.27 KGS INCLUSIVE

	AHS11328 (NET WEIGHT: 174.27 KGS)		STEEL UNS UNS G43406, G43400, G41400 OR G86300 EXCEPT 0.025 S MAX AND 0.025 P MAX FINE GRAIN SIZE AMS QTY: 199.80 KGS	OF 13.20% WASTAGE ON THE NET CONTENT OF IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT.
27	VALVE-BLOCK 2527707 (NET WEIGHT: 159.50 KGS)	2 NOS	AL. ALLOY FORGING 530X300X220. QTY: 190.08 KGS	188.85 KGS INCLUSIVE OF 18.40% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.
28	FORGING 7249500 (NET WEIGHT: 436.52 KGS)	14 NOS	AL. ALLOY FORGING 180X260X280. QTY: 498.40 KGS	497.90 KGS INCLUSIVE OF 14.06% WASTAGE ON THE NET CONTENT OF IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED ITEMS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT ITEMS.

RA concerned may take suitable consequential action accordingly.

Case No.	160 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003115AM26
RA File Number	05AX04001970 AM26
Licence No and Date	0511035002/10/09/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	161 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003116AM26
RA File Number	05AX04001837 AM26
Licence No and Date	0511035003/10/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003130AM26
RA File Number	03AX04002916 AM26
Licence No and Date	0311047198/10/09/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of import items and their use in the export item. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. Case stands deferred.	

Case No.	163 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003181AM26
RA File Number	05AX04001985 AM26
Licence No and Date	0511035072/12/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 22.12.2025, as under: 1. Net weight of export items at SI No.1 to 3 may be specified as 453500 Kgs., 295000 Kgs & 352400 Kgs respectively. 2. Quantity of import items at SI No. 1 to 7, 30, 35, 36, 42 to 50, 76, 81, 82, 88 to 95, 128, 133 & 134 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. 3. Quantity of import items at SI.No. 8 to 29, 31 to 34, 39 to 41, 51 to 75, 77 to 80, 85 to 87, 96 to 132 & 137 to 139 may be allowed on net to net basis with accountability clause in the respective export items. 4. Quantity of import items at SI No. 37, 83 &135 may be allowed as 1.01 Mtr/Mtr. content in the respective export items. 5. Quantity of import items at SI No. 38, 84 & 136 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	164 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003275AM26
RA File Number	34AX04000517 AM26
Licence No and Date	3411006972/17/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Separate quantities of each type of fastener viz, Flat Washers, Female Washers, Male Washers, Hex Bolts, Allen Bolts, Threaded Studs, Slotted Nuts, Cover Nuts etc. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export	

product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. The above information may be furnished separately for each type of fastener.

Case stands deferred.

Case No.	165 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	GHATGE PATIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003431AM26
RA File Number	03AX04003265 AM26
Licence No and Date	0311047651/26/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	166 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

HQ File Number	HQRNORM APPLY 00003443AM26
RA File Number	05AX04002263 AM26
Licence No and Date	0511035371/26/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 22.12.2025, as under: 1. Net weight of export item at SI No.1 may be specified as 221MTs containing 108.78MTs of import item, Stainless Steel Plates. 2. Import item at SI.No.1 may be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e.112.58MTs as1.035 Kgs./Kg. content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	167 / NC/1/MEET/Jan/202526/15			
Case Status	Case Approved			
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026			
HQ File Number	HQRNORM APPLY 00003489AM26			
RA File Number	09AX04000664 AM26			
Licence No and Date	0911010576/01/10/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 08.01.2026, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	PRE-FABRICATED STEEL STRUCTURE	95.24 MTS	HOT ROLLED STEEL PLATES 5 X 2000 X 6000 MM, AS PER S355JR GRADE.	3% ON THE NET WEIGHT OF 5MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 6 X 2000 X 6000 MM, AS PER S355JR GRADE.	3% ON THE NET WEIGHT OF 6 MM STEEL PLATE IN THE EXPORT PRODUCT.

			HOT ROLLED STEEL PLATES 8 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 8 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 10 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 10 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 12 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 12 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 16 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 16 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 20 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 20 MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 25 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 25MM STEEL PLATE IN THE EXPORT PRODUCT.
			HOT ROLLED STEEL PLATES 30 X 2000 X 6000 MM, AS PER S355JR GRADE	3% ON THE NET WEIGHT OF 30 MM STEEL PLATE IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STEEL PLATES SHOULD MATCH THE GRADE OF STEEL PLATES OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	168 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

and Date	
HQ File Number	HQRNORM APPLY 00003558AM26
RA File Number	07AX04001217 AM26
Licence No and Date	0711015812/06/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. - Detailed process of manufacturing. - How could the quantity of the export items in numbers be in points? Explain - Submit a process flow chart and wastage at each stage of operation. - Mill Test certificate of each grade of imported raw material. - Application and uses of each item to be exported. Case stands deferred.	

Case No.	169 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003559AM26
RA File Number	07AX04001216 AM26
Licence No and Date	0711015813/06/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. - Detailed process of manufacturing. - Submit a process flow chart and wastage at each stage of operation. - Mill Test certificate of each grade of imported raw material. - Application and uses of each item to be exported.	

Case stands deferred

Case No.	170 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003560AM26
RA File Number	07AX04001153 AM26
Licence No and Date	0711015814/06/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	171 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003561AM26
RA File Number	07AX04001152 AM26
Licence No and Date	0711015816/06/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.

2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. How could the quantity of the export items in numbers be in points? Explain
5. Mill Test certificate of each grade of imported raw material.
6. Application and uses of each item to be exported.

Case stands deferred.

Case No.	172 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003622AM26
RA File Number	05AX04002343 AM26
Licence No and Date	0511035611/09/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003635AM26
RA File Number	07AX04001204 AM26
Licence No and Date	0711015849/09/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. Detailed process of manufacturing. 3. Submit a process flow chart and wastage at each stage of operation. 4. Mill Test certificate of each grade of imported raw material. 5. Application and uses of each item to be exported.	

Case stands deferred.

Case No.	174 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003636AM26
RA File Number	07AX04001205 AM26
Licence No and Date	0711015850/09/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	175 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003769AM26
RA File Number	05AX04002498 AM26
Licence No and Date	0511035795/15/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.

2. **Manufacturing Process and Flow Sheet:** A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.

3. **Technical Drawings:** In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.

4. **Weight and Material Balancing:** For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included.

5. **Assembly Diagrams:** Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.

6. **Specifications of Imported Items:** It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.

7. **Raw Material Specification and Calculation:** The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. **Uses of Export Products:** A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. **Historical Licensing Information:** Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same

export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	176 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003772AM26
RA File Number	05AX04002510 AM26
Licence No and Date	0511035798/15/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.

2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.

3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.

4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included.

5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.

6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.

7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	177 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003798AM26
RA File Number	24AX04000292 AM26
Licence No and Date	2411004970/17/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantity of export items in Nos. in addition to their weights.

Case stands deferred.

Case No.	178 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003882AM26
RA File Number	07AX04001305 AM26
Licence No and Date	0711015968/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	179 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred

Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003883AM26
RA File Number	07AX04001312 AM26
Licence No and Date	0711015969/22/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. The quantity of export item No. 1 is 10000 MTR. However, the import quantity is 400 MTR. How is it possible to manufacture 10000 MTR in 400 MTR? Explain with complete justification. In contrast, the wastage is 3% as per Appendix 4E. 3. Detailed process of manufacturing. 4. How could the quantity of the export items in numbers be in points? Explain 5. Submit a process flow chart and wastage at each stage of operation. 6. Mill Test certificate of each grade of imported raw material. 7. Application and uses of each item to be exported. Case stands deferred.	

Case No.	180 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003884AM26
RA File Number	07AX04001303 AM26
Licence No and Date	0711015971/22/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.	

2. Detailed process of manufacturing.
3. How could the quantity of the export items in numbers be in points? Explain
4. Submit a process flow chart and wastage at each stage of operation.
5. Mill Test certificate of each grade of imported raw material.
6. Application and uses of each item to be exported.

Case stands deferred.

Case No.	181 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003885AM26
RA File Number	07AX04001298 AM26
Licence No and Date	0711015972/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. How could the quantity of the export items in numbers be in points? Explain
4. Submit a process flow chart and wastage at each stage of operation.
5. Mill Test certificate of each grade of imported raw material.
6. Application and uses of each item to be exported.

Case stands deferred.

Case No.	182 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003934AM26
RA File Number	07AX04001350 AM26
Licence No and Date	0711016004/27/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	183 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003935AM26
RA File Number	07AX04001349 AM26
Licence No and Date	0711016005/27/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	184 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

HQ File Number	HQRNORM APPLY 00003936AM26
RA File Number	07AX04001347 AM26
Licence No and Date	0711016006/27/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. Detailed process of manufacturing. 3. Submit a process flow chart and wastage at each stage of operation. 4. Mill Test certificate of each grade of imported raw material. 5. Application and uses of each item to be exported. Case stands deferred.	

Case No.	185 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003937AM26
RA File Number	07AX04001326 AM26
Licence No and Date	0711016008/27/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. Detailed process of manufacturing. 3. Submit a process flow chart and wastage at each stage of operation. 4. Mill Test certificate of each grade of imported raw material. 5. Application and uses of each item to be exported. Case stands deferred.	

Case No.	186 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003945AM26
RA File Number	07AX04001351 AM26
Licence No and Date	0711016017/28/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. Detailed process of manufacturing. 3. Submit a process flow chart and wastage at each stage of operation. 4. Mill Test certificate of each grade of imported raw material. 5. Application and uses of each item to be exported. Case stands deferred.	

Case No.	187 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004060AM26
RA File Number	24AX04000325 AM26
Licence No and Date	2411005017/04/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant	

- product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 5. The above information may be furnished export product wise.
 6. Quantity of export items in Nos. in addition to their weights.

Case stands deferred.

Case No.	188 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004061AM26
RA File Number	07AX04001423 AM26
Licence No and Date	0711016096/04/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	189 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004062AM26
RA File Number	07AX04001422 AM26
Licence No and Date	0711016097/04/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	190 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004063AM26
RA File Number	07AX04001419 AM26
Licence No and Date	0711016098/04/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	191 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

and Date	
HQ File Number	HQRNORM APPLY 00004109AM26
RA File Number	07AX04001417 AM26
Licence No and Date	0711016117/06/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. Detailed process of manufacturing. 3. Submit a process flow chart and wastage at each stage of operation. 4. Mill Test certificate of each grade of imported raw material. 5. Application and uses of each item to be exported. Case stands deferred.	

Case No.	192 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004115AM26
RA File Number	07AX04001421 AM26
Licence No and Date	0711016139/06/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. Detailed process of manufacturing. 3. Submit a process flow chart and wastage at each stage of operation. 4. Mill Test certificate of each grade of imported raw material. 5. Application and uses of each item to be exported. Case stands deferred.	

Case No.	193 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004203AM26
RA File Number	07AX04001466 AM26
Licence No and Date	0711016160/11/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. Detailed process of manufacturing. 3. Submit a process flow chart and wastage at each stage of operation. 4. Mill Test certificate of each grade of imported raw material. 5. Application and uses of each item to be exported. Case stands deferred.	

Case No.	194 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004204AM26
RA File Number	07AX04001418 AM26
Licence No and Date	0711016166/11/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. Detailed process of manufacturing. 3. Submit a process flow chart and wastage at each stage of operation.	

4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	195 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PRIJAI HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004210AM26
RA File Number	03AX04003863 AM26
Licence No and Date	0311048907/12/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	196 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004261AM26
RA File Number	05AX04002823 AM26
Licence No and Date	0511036325/14/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. **Expanded Export Item Names:** All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.
2. **Manufacturing Process and Flow Sheet:** A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.
3. **Technical Drawings:** In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.
4. **Weight and Material Balancing:** For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included.
5. **Assembly Diagrams:** Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.
6. **Specifications of Imported Items:** It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.
7. **Raw Material Specification and Calculation:** The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported

by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred

Case No.	197 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004356AM26
RA File Number	05AX04002949 AM26
Licence No and Date	0511036421/19/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.

2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.

3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.

4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and

sources of procurement, should also be included.

5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.

6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.

7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	198 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004359AM26
RA File Number	07AX04001518 AM26
Licence No and Date	0711016234/19/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of the export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.

3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	199 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004360AM26
RA File Number	07AX04001513 AM26
Licence No and Date	0711016235/19/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	200 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004361AM26
RA File Number	07AX04001494 AM26
Licence No and Date	0711016236/19/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	201 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004362AM26
RA File Number	07AX04001490 AM26
Licence No and Date	0711016237/19/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	202 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004395AM26
RA File Number	05AX04002993 AM26

Licence No and Date	0511036461/21/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process. 2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product. 3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly. 4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included. 5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product. 6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product. 7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be	

manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	203 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004396AM26
RA File Number	05AX04002995 AM26
Licence No and Date	0511036463/21/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.

2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.

3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.

4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported

and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included.

5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.

6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.

7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	204 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004407AM26
RA File Number	07AX04001488 AM26
Licence No and Date	0711016258/21/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.

2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	205 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004477AM26
RA File Number	03AX04004197 AM26
Licence No and Date	0311049296/26/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 26.12.2025, as under:

1. Import item at Sl.No.1 (H.R. Non Alloy Steel Plates) shall be of relevant grade and thickness as contained/utilized in the export item at SI. No. 1 and its quantity may be allowed as 460.2 MT as 1.18 Kgs/Kg content in the export item at SI.No.1.
2. Import item at Sl. No. 2 (Offcutting- **By Product**) may not be allowed for import and accordingly it may be omitted.
3. Import item at Sl.No.3 (H.R. Non Alloy Steel Plates) shall be of relevant grade and thickness as contained/utilized in the export item at SI. No. 3 and its quantity may be allowed as 460.2 MT as 1.18 Kgs/Kg content in the export item at SI.No.3.
4. Import item at Sl. No. 4 (Offcutting- **By Product**) may not be allowed for import and accordingly it may be omitted.
5. Import item at Sl.No.5 (H.R. Non Alloy Steel Plates) shall be of relevant grade and thickness as contained/utilized in the export item at SI. No. 5 and its quantity may be allowed as 49.5 MT as 1.10 Kgs/Kg content in the export item at SI.No.5.

RA concerned may take suitable consequential action accordingly.

Case No.	206 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

and Date	
HQ File Number	HQRNORM APPLY 00004667AM26
RA File Number	05AX04003259 AM26
Licence No and Date	0511036835/08/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process. 2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product. 3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly. 4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included. 5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product. 6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product. 7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings. 8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets. 9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same	

export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	207 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004668AM26
RA File Number	05AX04003258 AM26
Licence No and Date	0511036836/08/12/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.
2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.
3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.
4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included.
5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.
6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.

7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	208 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004670AM26
RA File Number	07AX04001632 AM26
Licence No and Date	0711016405/08/12/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof.
2. Detailed process of manufacturing.
3. Submit a process flow chart and wastage at each stage of operation.
4. Mill Test certificate of each grade of imported raw material.
5. Application and uses of each item to be exported.

Case stands deferred.

Case No.	209 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026

HQ File Number	HQRNORM APPLY 00004842AM26
RA File Number	08AX04001556 AM26
Licence No and Date	0811017046/16/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. Case stands deferred.	

Case No.	210 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004854AM26
RA File Number	03AX04004734 AM26
Licence No and Date	0311049872/17/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for	

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	211 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004876AM26
RA File Number	03AX04004787 AM26
Licence No and Date	0311049909/18/12/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Calculations/basis for the quantities of import items.

Case stands deferred.

Case No.	212 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004895AM26

RA File Number	34AX04000774 AM26
Licence No and Date	3411007321/18/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Separate quantities of each type of fasteners in nos. and weight. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. The above information may be furnished separately for each type of fastener. Case stands deferred.	

Case No.	213 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004910AM26
RA File Number	03AX04004802 AM26
Licence No and Date	0311049940/19/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.01.2026, as under: 1. Quantity of import items at SI No. 1 to 47 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.	

RA concerned may take suitable consequential action accordingly.

Case No.	214 / NC/1/MEET/Jan/202526/15
Case Status	Case Deferred
Party Name	JK MAINI GLOBAL AEROSPACE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004963AM26
RA File Number	07AX04001656 AM26
Licence No and Date	0711016540/22/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit colored drawings of each export item along with the complete dimensions of the initial size of the imported raw material, weight required and also final dimensions of the finished product and weight thereof. 2. Detailed process of manufacturing. 3. Submit a process flow chart and wastage at each stage of operation. 4. Mill Test certificate of each grade of imported raw material. 5. Application and uses of each item to be exported. Case stands deferred.	

Case No.	215 / NC/1/MEET/Jan/202526/15
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 15 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005046AM26
RA File Number	34AX04000813 AM26
Licence No and Date	3411007354/29/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 05.01.2026, as under: 1. Quantity of import items at Sl. No. 1 to 6 may be allowed on net to net basis with accountability clause as per GN-4. 2. Quantity of import items at Sl. No. 7 &8 may be allowed as 1.05 Kg./Kg. content in the export item.	

3. Quantity of import item at Sl. No.9 may be allowed as 1.01 Kg./Kg. content in the export item.
4. Quantity of import item at Sl. No.10 may be allowed upto 2 % of FOB value of exports.

RA concerned may take suitable consequential action accordingly.